

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For further orders on
Memo.

Defects not removed.

R
30-12-03

Beach.

Or. Dtr. 30-12-03

1. P.O. of Rs. 50/- filed
a separate no. is
assigned.

Copies of order
No. 3 alongwith copies
of OA sent to
all respn. copies of
said order prepared
for counsels for
both side.

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29/11/03

DB
29/11/03

2. Order dated 30.12.2003.

M.A.No.1091/2003 has been
filed by both the Applicants to prosecute
this Original Application jointly. Having
heared learned counsel for the applicant,
the M.A.No.1091/03 is allowed; subject to
payment of additional amount of Rs.50/- in
shape of IPO. Mr. Mohapatra, learned counsel
for the Applicant, undertakes to deposit
Rs.50/- in course of 31.12.2003. M.A.
is allowed and is accordingly disposed of.

Subrata
30/12/03
Member (Judicial)

3. Order dated 30.12.2003.

Non-consideration of the case
of both the Applicants for promotion, while
granting the same to their juniors, is the
subject matter of this O.A. It is submitted
by Mr. Mohapatra, learned counsel appearing
for the Applicants that repeated representa-
tions of the Applicant in the said regard
are not being heeded to by the Respondents
and in the said premises, the Applicants
have approached this Tribunal in the Present
O.A. U/s.19 of the AT Act, 1985.

Since representations of the
Applicants are still pending with the
Respondents, without waisting any time, this
O.A. is disposed of, at the admission stage,
with direction to the Respondents to
consider the grievance of the Applicants
(as raised in their representations and in the

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O.A.NO. 1420/2003

present O.A.) within a period of 120 days and communicate the result of the said consideration to the Applicants within the same period.

With the aforesaid observations and directions, both the O.As are hereby disposed of.

Send copies of this order, alongwith copies of the O.A, to the Respondents and free copies of this order be handed over to learned Counsel for the Applicants and Mr.R.C.Rath, learned Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

Y. Ober
30/12/2013
Member (Judicial)